

t<

C.A.No. 936-938 OF 2001

ITEM No.2

Court No. 1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A. Nos. 936-938/2001

INDICARB LTD.

...Appellant(s)

vs.

State of Tamil Nadu & Ors.

...Respondent(s)

(for appl.(s) for directions and impleading party)  
(OFFICE REPORT FOR DIRECTIONS)

with

WP(C) No.409/1997 (With Appl. (s) for stay and directions with office report), CA No.939/2001 (With Appl. (s) for impleading party and with prayer for interim relief and office report) WP(C) No.180/1998, WP(C) No.199/1998, WP(C) No.206/1998, WP(C) No.249/1998, WP(C) No.374/1998 (With Appl. (s) for stay), WP(C) No.504/1998 (With office report), WP(C) No.505/1998 (With office report), WP(C) No.654/1998, WP(C) No.30/1999, CA 955/2001 (With prayer for interim relief and office report), WP(C) No.92/1999, WP(C) No. 96/1999, WP(C) No. 112/1999, WP(C) No. 119/1999, WP(C) No. 136/1999, WP(C) No. 167/1999, C.A. No. 957-964/2001 (with prayer for interim relief and with office report), WP(C) No. 219/1999, WP(C) No.221/1999 (With application for ex-parte stay), WP(C) No.5/1998, CA 972-73/2001 (With Appln. (s) for c/delay in filing SLP and with prayer for interim relief and office report), WP(C) No.420/1999, WP(C) No.423/1999, WP(C) No.98/1999, WP(C) No.382/1999 (With office report), WP(C) No.392/1999 (With office report), WP(C) No. 510/1999, WP(C) No.543/1999, WP(C) No.139/2000, WP(C) No.154/2000, WP(C) No.253/2000, WP(C) No.279/2000, WP(C) No.146/2000 (With office report), WP(C) No.278/2000 (With Appln. for ex-parte stay and with office report), WP(C) No.327/2000, WP(C) No.145/2000, WP(C) No.400/2000, CA No. 993-995/2001 (With prayer for interim relief and office report), CA No. 997/2001 (With prayer for interim relief and office report), CA Nos. 1649-1654/2001 (With Apln. (s) for exemption from filing OT and directions and with prayer for interim relief and office report), WP(C) No.110/2000 (With Appln. (s) for permission to place addl. Documents on record and with office report), WP(C) No.615/2000 (With appln.(s) for permission to place addl. Documents on record and permission to place addl. Documents on record), WP(C) No.268/2001, SLP(C) No.18556/2001 (With prayer for interim relief and office report), WP(C) No.547/2001 (With appln.(s) for permission to place addl. Documents on record), WP(C) No.540/2001 (With appln.(s) for ex-parte stay), WP(C) No.534/2001 (With appln.(s) for ex-parte stay), WP(C) No.570/2001 (With appln.(s) for stay), WP(C) 3/2002, WP(C) No. 17/2002, WP(C) No. 44/2002, WP(C) No. 20/2002, WP(C) No. 157/2002, SLP(C) 6110/2002 (With prayer for interim relief), SLP(C) 6189/2002 (With prayer for interim relief), SLP(C) No. 6251/2002 (With prayer for interim relief), SLP(C) 6281/2002 (With prayer for interim relief), WP(C) No. 156/2002, WP(C) No. 207/2002, WP(C) No. 329/2002, SLP(C) 12076/2002 (With appln.(s) for impleading party and with prayer for interim relief), WP(C) No.282/2002, WP(C) No.303/2002, WP(C) No.407/2002, WP(C) No.304/2002, WP(C) No.415/2002, WP(C) No.426/2002, WP(C) No.432/2002 (With appln.(s) for stay), WP(C) No.458/2002, WP(C) No.597/2002 (With appln. For

stay), WP(C) 253/2002 (With appln.(s) for directions), WP(C) No.107/2003 (With appln.(s) for stay), WP(C) No. 181/2003, WP(C) 182/2003 (With Appln.(s) for stay), WP(C) No. 213/2003, WP(C)

No. 316/2003 (With Appln.(s) for stay), WP(C) No. 318/2003, WP(C) 320/2003 (With Appln.(s) for stay), WP(C) No. 335/2003, WP(C) No. 336/2003 (With Appln.(s) for stay), WP(C) No. 343/2003, WP(C) No. 344/2003 (With Appln.(s) for stay), WP(C)345/2003, WP(C) No. 346/2003 (With Appln.(s) for stay), WP(C)347/2003, WP(C) 356/2003 (With Appln.(s) for stay), WP(C)No. 357/2003, WP(C) ) 358/2003 (With Appln.(s) for stay), WP(C)359/2003, WP(C) 360/2003 (With Appln.(s) for stay)

Date: 29/01/2004 This/These matter(s) was/were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE S.H. KAPADIA

For appearing parties:Mr. A T M Sampath, Adv.  
Mr. V Balaji, Adv.  
Ms. T S Shanthi, Adv.  
Ms. Aarthi Radhakrishnan, Adv.

Mr. Soli J Sorabjee, Attorney General  
Mr. Rajiv Tyagi, Adv.  
Mr. B V Balaram Das, Adv.  
(for Union of India)

Mr. A K Ganguli, Sr. Adv.  
Mr. Subramonium Prasad, Adv.  
(for State of Tamil Nadu)

Mr. Guntur Prabhakar, Adv.

Ms. Kiran Bhardwaj, Adv.  
Mr. K C Kaushik, Adv.  
Ms. Anil Katiyar, Adv.

Mr. Janaranjan Das, Adv.  
Mr. Swetaketu Mishra, Adv.  
Ms. Moushumi Gahlot, Adv.  
for M/s. Sinha & Das, Adv.  
(for State of West Bengal)

Mr. Mukesh K Giri, Adv.

Mr. Sanjay R Hegde, Adv.

Mr. Ranjan Mukherjee, Adv.

Mr. K K Mani, Adv.

Mr. G Prakash, Adv.

Mr. S Nanda Kumar, Adv.  
Mr. M Yogesh Kanna, Adv.  
Mr. R Suresh, Adv.  
Mr. Venkatesh Permal, Adv.  
Mr. K V Vijayakumar, Adv.

Mr. V Krishnamurthy, Adv.

Mr. Gopal Balwant Sathe, Adv.

Mr. Rakesh K Sharma, Adv.

Mr. V G Pragasam, Adv.  
(for Govt. of Pondicherry)

Mr. Joseph Vellapally, Sr. Adv.  
Mr. Praveen Kumar, Adv.  
Mr. R V Prasad, Adv.

Mr. K Ram Kumar, Adv.

Mr. T L V Iyer, Sr. Adv.  
Mr. P N Ramalingam, Adv.

Mr. Radha Shyam Jena, Adv.

Mr. A Mariarputham, Adv.

Mr. S R Setia, Adv.

Mr. V Balachandran, Adv.

Mr. P Parmeswaran, Adv.

Mr. Mahabir Singh, Adv.

Mr. Sunil Kumar Jain, Adv.

Mr. K K Venugopal, Sr. Adv.  
Mr. Sameer Parekh, Adv.  
Mr. Sanand Ramakrishnan, Adv.  
Mr. P H Parekh, Adv.  
for P H Parekh & Co., Advs.

Ms. Hemantika Wahi, Adv.  
Ms. Aruna Gupta, Adv.

Mr. B S Banthia, Adv.

Mr. U A Rana, Adv.  
Mr. Arvind Kumar, Adv.  
Mr. Sandeep, Adv.  
for M/s. Gagrat & Co., Advs.

Mr. Altaf Ahmed, ASG  
Mr. V A Mohta, Sr. Adv.  
Mr. Ashok Kumar Gupta, Adv.  
Mr. Farrukh Rasheed, Adv.

Ms. Revathy Raghavan, Adv.

Mr. M N Shroff, Adv.

Mr. Ramesh Babu M R, Adv.  
Ms. Anupama, Adv.  
(for State of Kerala)

Mr. Tara Chandra Sharma, Adv.  
Ms. Neelam Sharma, Adv.  
(for State of West Bengal)

Ms. Sandhya Goswami, Adv.

Mr. Sushil Kumar Jain, Adv.

Mr. R C Verma, Adv.

Mr. K R Sasiprabhu, Adv.

Mr. J S Attri, Adv.

Mr. Pramod Kumar Yadav, Adv.

Ms. Krishna Sarma, Adv.

Mr. Asha Gopalan Nair, Adv.

Mr. Niraj, Adv.

for Corporate Law Group, Adv.  
(for State of Assam)

Mr. B B Singh, Adv.

Mr. Naresh K Sharma, Adv.

Ms. Kamini Jaiswal, Adv.

Mr. H M Singh, Adv.

Ms. Shabana Saifi, Adv.

Mr. Kaushal Yadav, Adv.

Mr. Anil Hooda, Adv.

Mr. R S Suri, Adv.

(for State of Punjab)

Mr. N Ganpathy, Adv.

Mr. Anil Kumar Tandale, Adv.

Mr. Sakesh Kumar, Adv.

Mr. S K Agnihotri, Adv.

(for State of M.P.)

Mr. Javed Mahmud Rao, Adv.

Mr. Anil Shrivastav, Adv.

Mr. Jyoti Dutt, Adv.

(for State of Arunachal Pradesh)

Mr. Janaranjan Das, Adv.

Mr. Swetaketu Mishra, Adv.

Ms. Moushumi Gahlot, Adv.

(for State of Orissa)

Mr. K C Kaushik, Adv.

Ms. Anil Katiyar, Adv.

Mr. D S Mahra, Adv.

(for UTs and NCT of Delhi)

Mr. Vinay Kumar Garg, Adv.

Ms. Sushma Suri, Adv.

Mr. Ranji Thomas, Adv.

Ms. Bharati Upadhyaya, Adv.

Mr. V N Raghupathy, Adv.

(for State of Rajasthan)

UPON hearing counsel the Court made the following  
O R D E R

List on 4th February, 2004.

(D.P. WALIA) (JANKI BHATIA)  
COURT MASTER COURT MASTER